

Minutes of the Meeting No.5/19 scheduled on 16.08.2018 under the Chairmanship of Shri K.C. Rout, Addl. DGFT

XXXXXXX

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri Shaish Kumar, Consultant

Shri D.N. Mathur, Consultant

The Committee first considered minutes of the NC Meeting No. 4/19 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-116 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Modern Insecticides Ltd., Ludhiana F. No. 01/83/50/299/AM17/DES-IV F. No. 01/83/50/315/AM17/DES-IV RLA. No. 30/24/40/48/AM16 RLA No. 30/24/40/03/AM17 Lic. No. 3010103779 dt.10.05.2016 Lic. No. 3010103780 dt.13.05.2016
--	--

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply to the deficiency letter issued by DGFT on 29.06.2018 and final reminder issued by DGFT on 20.07.2018.

Case No. M-117 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Grindwell Norton Ltd., Mumbai F. No. 01/83/50/830/AM17/DES-IV RLA. No. 03/94/40/1105/AM16 Lic. No. 0310808841 dt.27.10.2016
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 21.06.2018 has been issued by DGFT and final reminder by mail dated 29.08.2018. The case is re-listed for 19.09.2018.

Case No. M-118 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Rubamin Ltd., Goa F. No. 01/83/50/478/AM18/DES-IV F. No. 01/83/50/479/AM18/DES-IV RLA. No. 34/24/40/110/AM18 RLA No. 34/24/40/131/AM18 Lic. No. 3410043461 dt.11.09.2017 Lic. No. 3410043462 dt.11.09.2017
--	---

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT and final reminder issued by mail on 28.08.2018. The case is re-listed for 19.09.2018.

Case No. M-119 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Vedanta Ltd., TN F. No. 01/83/50/592/AM17/DES-IV F. No. 01/83/50/491/AM17/DES-IV RLA No. 35/24/40/08/AM17 RLA No. 35/24/40/13/AM17 Lic. No. 3510044951 dt.03.06.2016 Lic. No. 3510044971 dt.01.07.2016
--	---

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to Deptt. of IPP on 25.07.2018. The Deptt. of IPP again requested to call for some more information from the firm. Letter issued on 30.08.2018. The case is re-listed for 19.09.2018.

Case No. M-120 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Heranba Industries Ltd., Mumbai F. No. 01/83/171/05/AM19/DES-IV RLA No. 03/94/40/71/AM19 Lic. No. 0310821898 dt.25.06.2018
--	--

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the following norms as under:-

Export Item	Qty.	Import Item	Qty.
LAMBDCYHALOTHRIN TECHNICAL 95% MIN.	1 Kg	T.F.P ACID 99%	0.738 Kg
		DI METHYL FORMAMIDE	0.0037 Kg
		SODIUM CYANIDE	0.155 Kg
		HEXANE	0.827 Kg
		CAUSTIC SODA LYE	Not shown in the process

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-121 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/07/AM19/DES-IV
--	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 19.09.2018.

Case No. M-122 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/25/AM18/DES-IV
--	--

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2017- TSW dated 31.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.).

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-123 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/08/AM19/DES-IV
--	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 19.09.2018.

Case No. M-124 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/06/AM19/DES-IV
--	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 19.09.2018.

Case No. M-125 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/22/AM18/DES-IV
--	--

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2017- TSW dated 31.07.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.)**.

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-126 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Victory Chemicals, Mumbai F. No. 01/83/50/608/AM18/DES-IV RLA. No. 03/95/40/665/AM18 Lic. No. 0310818036 dt.27.12.2017
--	--

The Committee considered the case as per agenda for re-consider the decision of NC meeting No.2/83 dated 23.05.2018 regarding enhancement of import quantity. The Committee decided to enhance the quantity of import item as per NC meeting No.44/83 dated 30.01.2013, approved in Meeting No. 2/83 dated 23.05.2018 without any other change as under:-

Export item (s)	Qty.	Import item (s)	Qty. recommended
Calcium Hypophosphite	1 Kg	Hypophosphorous Acid 50%	1.937 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-127 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Victory Chemicals, Mumbai F. No. 01/83/50/143/AM17/DES-IV RLA. No. 03/95/40/923/AM17 Lic. No. 0310803869 dt.11.04.2016
--	--

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/101/2012-CH-II dated 16.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.)**.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-128 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Victory Chemicals, Mumbai F. No. 01/83/50/904/AM17/DES-IV RLA. No. 03/95/40/491/AM17 Lic. No. 0310809656 dt.07.12.2016
--	--

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/120/2011-CH-II dated 26.03.2012 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-129 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Victory Chemicals, Mumbai F. No. 01/83/50/345/AM18/DES-IV RLA. No. 03/95/40/239/AM18 Lic. No. 0310814877 dt.27.07.2017
---	--

The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/101/2012-CH-II dated 16.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-130 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Intech Organics Ltd., F. No. 01/83/171/09/AM19/DES-IV
---	---

The Committee considered the case as per agenda for fixation of SION for import of raw material i.e. Liquid Bromine and Chloropicrin against export of Methyl Bromide 98% +2% Chloropicrin. The committee decided to withdraw the case to process separately on file.

Case No. M-131 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/50/136/AM19/DES-IV RLA. No. 03/95/40/372/AM11 Lic. No. 0310591732 dt.09.09.2010
---	---

The Committee considered the case as per agenda for re-considering the decision of NC meeting No.3/83 dated 15.06.2018 regarding change in strength of input of DMPAT as 95%. The Committee decided to change the strength of input of DMPAT as 95%, approved in Meeting No. 3/83 dated 15.06.2018 without any other change as under:-

Export Item	Qty.	Import Item	Qty. recommended
Methamidophos	1 Litre	1. O,O Dimethyl Phosphoramido Thioate (DMPAT) 95%	0.945 Litre
		2. Di Methyl Sulphate	0.034 Litre
		3. Toluene	0.027 Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-132 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Coromandel International Ltd., Secunderabad F. No. 01/83/50/854/AM15/DES-IV/Pt. RLA. No. 09/24/40/619/AM15 Lic. No. 0910061785 dt.27.03.2015
---	--

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the following norms as under:-

Export Item	Qty.	Import Item	Qty.
PROPINEB 70% WP	1 Kg	CARBON DISULFIDE	0.460 Kg
		1,2-PROPYLENE DIAMINE	0.211 Kg
		SODIUM LIGNOSULPHONATE	0.055 Kg
		HEXAMINE (HMTA)	0.00279 Kg
		AMMONIA	0.0957 Kg
		ZINC SULFATE	1.39 Kg
		RHODACOL BX 78/R	0.010Kg
		STARCH	0.047 Kg
		JEEMOL BX	0.015 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-133 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Archroma India Pvt. Ltd., Thane F. No. 01/83/50/579/AM18/DES-IV RLA. No. 03/94/40/490/AM18 Lic. No. 0310815654 dt.08.09.2017
---	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File has been sent to Deptt. of IPP on 27.08.2018 for providing their comments which is awaited. The case is re-listed for 19.09.2018.

Case No. M-134 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Nature Pulese Botanicals Pvt. Ltd., AHD F. No. 01/83/50/1048/AM17/DES-IV RLA. No. 08/24/40/422/AM17 Lic. No. 0810139541 dated 13.01.2017
---	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.

Case No. M-135 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Hindustan Cork, Bahadurgarh F. No. 01/83/50/223/AM18/DES-IV RLA. No. 05/23/40/79/AM18 Lic. No. 0510402701 dt.25.05.2017
---	---

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the following norms as under:-

Export Item	Qty.	Import Item	Qty.
CORK RUBBER SHEET FOR AUTOMOBILES AND TRANSFORMER GRADE H.C CORK RUBBER SHEET	1 MT	CORK GRANULES(BROKEN CORK)	0.1622 MT/MT of export
		SYNTHETIC RUBBER GRADE EPDM	0.3015 MT/MT of export
		SYNTHETIC RUBBER GRADE NBR	0.2709 MT/MT of export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-136 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Saraf Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/579/AM18/DES-IV RLA. No. 03/94/40/490/AM18 Lic. No. 0310815654 dt.08.09.2017
---	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP for their comments. The case is re-listed for 19.09.2018.

Case No. M-137 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Rex Ton Industries Ltd., Mumbai F. No. 01/83/50/67/AM19/DES-IV RLA. No. 03/95/40/1060/AM18 Lic. No. 0310819598 dt.07.03.2018
--	--

The Committee considered the case as per agenda and decided to reject the case as the firm has not given specific items of import for manufacturing of export product. They have given number of alternate inputs in the import items for the manufacture of export product.

Case No. M-138 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Rex Ton Industries Ltd., Mumbai F. No. 01/83/50/164/AM18/DES-IV RLA. No. 03/95/40/01/AM18 Lic. No. 0310813079 dt.05.05.2018
--	---

The Committee considered the case as per agenda and decided to reject the case as the firm has not given specific items of import for manufacturing of export product. They have given number of alternate inputs in the import items for the manufacture of export product.

Case No. M-139 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/50/439/AM18/DES-IV RLA. No. 06/24/40/26/AM18 Lic. No. 0610038699 dt.27.09.2017
--	---

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L by mail issued on 29.08.2018 by DGFT. The case is re-listed for 19.09.2018.

Case No. M-140 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/50/437/AM18/DES-IV RLA. No. 06/24/40/27/AM18 Lic. No. 0610038700 dt.27.09.2017
--	---

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L by mail issued on 29.08.2018 by DGFT. The case is re-listed for 19.09.2018.

Case No. M-141 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Bee Chems, Kanpur F. No. 01/83/50/249/AM16/DES-IV F. No. 01/83/50/445/AM15/DES-IV F. No. 01/83/50/876/AM17/DES-IV RLA No. 06/24/40/37AM15 RLA No. 06/24/40/15AM15 RLA No. 06/24/40/27AM17 Lic. No. 0610038091 dt.13.03.2015 Lic. No. 0610037863 dt.31.07.2014 Lic. No. 0610038501 dt.14.12.2016
--	---

The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Advance Authorization No. 0610038091 dt.13.03.2015

Items of export	Qty.	Items of import	Qty.
2.Gas/ Moisture absorber (Activated Alumina / Zeolite alumina gas adsorbents)	7 MT	Silica gel white beads -1-2mm	1.01 MT/MT content contained in the export product
1.Gas / Moisture absorber (Silica gel adsorbents)	17 MT	Silica gel white beads -3-6mm	1.01 MT/MT content contained in the export product

Advance Authorization No. 0610037863 dt.31.07.2014

Items of export	Qty.	Items of import	Qty.
SILICA BINDERS	40 MT	LITHIUM HYDROXIDE MONOHYDRATE 56.50% MIN.	1.01 MT/MT content contained in the export product
NANO ADDITIVES SILICA BASED	40 MT	LITHIUM HYDROXIDE MONOHYDRATE 56.50% MIN.	1.01 MT/MT content contained in the export product

Advance Authorization No. 0610038501 dt.14.12.2016

Items of export	Qty.	Items of import	Qty.
(GAS/MOISTURE ADSORBENTS , ALUMINA ZEOLITE TYPE) Activated Alumina Balls 3-5 MM	3600 Kg	ACTIVATED ALUMINA BEADS 2-5mm	Net to Net
(AIR PURIFYING GRADE) Molsiv Adsorbents 13X APG 4x8	18000 Kg	MOLECULAR SIEVE 13X BEADS 2-5mm	Net to Net
(High Alumina Balls for Catalyst Bed Support) Alumina Balls- 20 MM	1000 Kg	Alumina Ball 20mm	Net to Net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-142 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Stic-On Papers Pvt. Ltd., Hyderabad F. No. 01/83/50/767/AM16/DES-IV F. No. 01/83/50/1040/AM17/DES-IV F. No. 01/83/50/05/AM18/DES-IV F. No. 01/83/50/1014/AM17/DES-IV F. No. 01/83/50/235/AM118/DES-IV RLA No. 09/24/40/257/AM16 RLA No. 09/24/40/378/AM17 RLA No. 09/24/40/380/AM17 RLA No. 09/24/40/377/AM17 RLA No. 09/24/40/685/AM17 Lic. No. 0910062524 dt.20.08.2015 Lic. No. 0910064329 dt.31.10.2016 Lic. No. 0910064328 dt.31.10.2016 Lic. No. 0910064384 dt.15.11.2016 Lic. No. 0910064928 dt.19.01.2017
--	---

The Committee considered the case as per agenda for re-considering the decision of NC meeting No.4/83 dated 25.05.2016 and meeting No.5/83 dated 19.04.2017 regarding amendment in ad-hoc norm (import item No.3 & 7) and Committee decided to allow the imported inputs mentioned at Sl. No.3 i.e. Hot melt Adhesive various grades – 0.024 Kg, and Sl. No.7 i.e. CRA/Control Additive- 0.21 Gm. per Sq.MT of export product for above mentioned Advance Authorizations as per earlier decision taken in NC meeting No.16/83 dated 30.03.2017, approved in Meeting No. 4/83 dated 25.05.2016 and meeting No.5/83 dated 19.04.2017 without any other change.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-143 NC No. 5/19 Dated 16.08.2018 (held on 21.08.2018)	M/s. Oriental Trimex Ltd., New Delhi F. No. 01/83/171/12/AM19/DES-IV
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for

want of information from the firm. D/L dated 30.08.2018 issued by Deptt. of IPP. The case is re-listed for 19.09.2018.

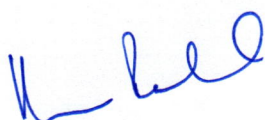
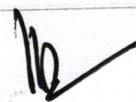


Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 5/83-ALC1/2018 MEETING DATE : 16.08.2018

1	Case No.:55/5/83-ALC1/2018	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00325/AM19/	RLA File :15/24/040/00003/AM13/	Lic.No/Date:1510016750 04.07.2012	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm with following condition:- Export product description following should be added:- (Containing LLDPE – 23.1%). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
2	Case No.:63/3/83-ALC1/2018	Party Name:CLEAROCK ENTERPRISES PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00158/AM19/	RLA File :07/24/040/00194/AM13/	Lic.No/Date:0710089948 31.07.2012	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.				
3	Case No.:81/5/83-ALC1/2018	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00351/AM19/	RLA File :03/95/040/00605/AM12/	Lic.No/Date:0310704703 09.08.2012	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A The case is re-listed for 19.09.2018.				
4	Case No.:48/5/83-ALC1/2018	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00318/AM19/	RLA File :15/24/040/00009/AM13/	Lic.No/Date:1510018141 04.01.2013	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm with following condition:- Export product description following should be added:- (Containing LLDPE – 120.6%). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

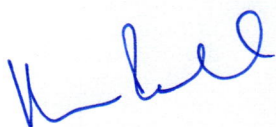
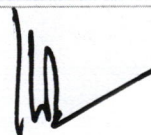



5	Case No.:53/5/83-ALC1/2018	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00323/AM19/	RLA File :15/24/040/00011/AM13/	Lic.No/Date:1510018740 22.03.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm with following condition:- Export product description following should be added:- (Containing LLDPE – 231.7%). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:49/5/83-ALC1/2018	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00319/AM19/	RLA File :15/24/040/00001/AM14/	Lic.No/Date:1510018997 09.05.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm with following condition:- Export product description following should be added:- (Containing Polypropylene Granules – 231.7%). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.:50/5/83-ALC1/2018	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00320/AM19/	RLA File :15/24/040/00014/AM15/	Lic.No/Date:1510022029 16.10.2014	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.			

8	Case No.:82/5/83-ALC1/2018	Party Name:CLASSIC COIR FACTORY	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00352/AM19/	RLA File :10/24/040/00131/AM15/	Lic.No/Date:1010059107 10.04.2015	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm with following condition:- Import item description following should be added:- (Relevant thickness and quality of SEA Grass Carpet) RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.:74/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00344/AM19/	RLA File :50/24/040/00023/AM15/	Lic.No/Date:5010002198 28.04.2015	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A The case is re-listed for 19.09.2018.				

10	Case No.:75/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00345/AM19/	RLA File :50/24/040/00024/AM15/	Lic.No/Date:5010002199 28.04.2015	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A The case is re-listed for 19.09.2018.				

11	Case No.:76/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00346/AM19/	RLA File :50/24/040/00025/AM15/	Lic.No/Date:5010002200 28.04.2015	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A The case is re-listed for 19.09.2018.				

12	Case No.:52/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00322/AM19/	RLA File :15/24/040/00021/AM16/	Lic.No/Date:1510022087 03.02.2016	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

13	Case No.:27/5/83-ALC1/2018	Party Name:INDO COLCHEM PVT. LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00297/AM19/	RLA File :08/24/040/00390/AM16/	Lic.No/Date:0810137207 16.02.2016	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

14	Case No.:51/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00321/AM19/	RLA File :15/24/040/00022/AM16/	Lic.No/Date:1510022091 26.02.2016	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

15	Case No.:65/5/83-ALC1/2018	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00335/AM19/	RLA File :10/24/040/00005/AM17/	Lic.No/Date:1010059463 22.04.2016	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A The case is re-listed for 19.09.2018.				

16	Case No.:13/5/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00283/AM19/	RLA File :07/24/040/00211/AM17/	Lic.No/Date:0710110454 23.09.2016	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
16	Export item	Qty.	Import item	Qty.
	PRINTED BOOKS=PRINTED RELIGIOUS BOOKS in 3 titles= QTY 400000 Nos	1 Kg	THINCOAT ECO 27 GSM THIN PRINTING PAPER (Plus or Minus)	1.12 Kg/Kg content contained in the export product.
			RAINBOW MIRAGE 17PT BOOK COVER IN VARIOUS COLOURS (Plus or Minus)	1.05 Kg/Kg content contained in the export product.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

17	Case No.:12/5/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00282/AM19/	RLA File :07/24/040/00334/AM17/	Lic.No/Date:0710110922 05.01.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
17	Export item	Qty.	Import item	Qty.
	PRINTED BOOKS= AFRICA STUDY BILLE =QTY 32680 NOS made of CUSTOM BRITE (WHITE) UNCOATED PAPER 33GSM (PLUS OR MINUS)	1 Kg	CUSTOM BRITE (WHITE) UNCOATED PAPER 67CM, 33 gsm (PLUS OR MINUS)	1.12 Kg/Kg content contained in the export product.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

18	Case No.:24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and noted that reply to D/L				

furnished by the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O. issued on 25.07.2018. The case is re-listed for 19.09.2018

19

Case No.:14/5/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00284/AM19/	RLA File :07/24/040/00088/AM18/	Lic.No/Date:0710111740 12.06.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
PRINTED BOOKS= QTY 60100 NOS	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 33 GSM, 830 MM (Plus or Minus)	1.12 Kg/Kg content contained in the export product.
PRINTED BOOKS = QTY 309600 NOS	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 33 GSM, 660 MM (Plus or Minus)	1.12 Kg/Kg content contained in the export product.
		VINYL BOOK COVER IN VARIOUS COLOURS (Plus or Minus)	1.05 Kg/Kg content contained in the export product.
		PU BOOK COVER IN VARIOUS COLOURS (Plus or Minus)	1.05 Kg/Kg content contained in the export product.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:3/6/83-ALC1/2017	Party Name: BANARAS BEADS LIMITED	Meet No/Date: 5/83-ALC1/2018 16.08.2018	Status: Case Approved
HQ File :01/83/050/00315/AM18/	RLA File :15/24/040/00003/AM18/	Lic.No/Date: 1510022132 15.06.2017	Defer Date:
20	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/63/2017- TSW dated 02.08.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.) .		
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

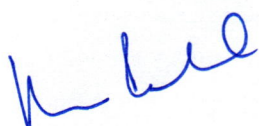
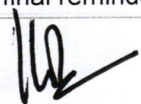
21	Case No.:100/3/83-ALC1/2018	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00195/AM19/	RLA File :29/24/040/00003/AM18/	Lic.No/Date:2910025298 17.08.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.			

Case No.:34/8/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00467/AM18/	RLA File :05/24/040/00235/AM18/	Lic.No/Date:0510403913 04.09.2017	Defer Date:
22 Decision : Committee considered the case as per agenda and decided that such cases are to be finalised as per Policy Circular No. 5 dated 14.08.2013 already in place which will be re-issued by DGFT shortly. By the time minutes are finalised, Policy Circular No.12 dated 28.08.2018 had already been issued. Accordingly, RA to finalise the case.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:8/5/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved	
HQ File :01/83/050/00278/AM19/	RLA File :07/24/040/00162/AM18/	Lic.No/Date:0710112093 06.09.2017	Defer Date:	
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
23	Export item	Qty.	Import item	Qty.
	PRINTED BOOKS =English Youth, Northern Sotho Youth, Xhosa Youth, Zulu Youth= Qty 590000 nos	1 Kg	THINCOAT PLUS 27gsm, THIN PRINTING PAPER 660mm (Plus or Minus)	1.12 Kg/Kg content contained in the export product.
			MIRAGE PESCARA ANTIQUE PAPER IN VARIOUS COLOURS (Plus or Minus)	1.05 Kg/Kg content contained in the export product.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:35/8/83-ALC1/2017	Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00468/AM18/	RLA File :32/24/040/00020/AM18/	Lic.No/Date:3210078250 11.09.2017	Defer Date:
24 Decision : Committee considered the case as per agenda and decided that such cases are to be finalised as per Policy Circular No. 5 dated 14.08.2013 already in place which will be re-issued by DGFT shortly. By the time minutes are finalised, Policy Circular No.12 dated 28.08.2018 had already been issued. Accordingly, RA to finalise the case.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:51/8/83-ALC1/2017	Party Name:MEENA AGENCY LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
25 HQ File :01/83/050/00484/AM18/	RLA File :24/24/040/00023/AM15/	Lic.No/Date:2410042281 27.09.2017	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by M/o. Steel on 06.04.2018 and final reminder			

issued by DGFT on 26.07.2018.				
26	Case No.:29/9/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00527/AM18/	RLA File :05/24/040/00281/AM18/	Lic.No/Date:0510404194 04.10.2017	Defer Date:
Decision : Committee considered the case as per agenda and decided that such cases are to be finalised as per Policy Circular No. 5 dated 14.08.2013 already in place which will be re-issued. By DGFT shortly by the time minutes are finalised, Policy Circular No.12 dated 28.08.2018 had already been issued. Accordingly, RA to finalise the case. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
27	Case No.:65/8/83-ALC1/2017	Party Name:RAFBRIX PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00498/AM18/	RLA File :05/24/040/00317/AM18/	Lic.No/Date:0510404344 18.10.2017	Defer Date:
Decision : Committee considered the case as per agenda and decided that such cases are to be finalised as per Policy Circular No. 5 dated 14.08.2013 already in place which will be re-issued by DGFT shortly. By the time minutes are finalised, Policy Circular No.12 dated 28.08.2018 had already been issued. Accordingly, RA to finalise the case. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
28	Case No.:30/1/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00630/AM18/	RLA File :03/95/040/00568/AM18/	Lic.No/Date:0310816419 18.10.2017	Defer Date:19.09.2018
Decision :The committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.07.2018 by mail issued by DGFT. The case is re-listed for 19.09.2018.				
29	Case No.:73/9/83-ALC1/2017	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00571/AM18/	RLA File :03/94/040/00543/AM18/	Lic.No/Date:0310816692 01.11.2017	Defer Date:19.09.2018
Decision :The committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 31.07.2018 by mail issued by DGFT. The case is re-listed for 19.09.2018.				
30	Case No.:49/9/83-ALC1/2017	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00547/AM18/	RLA File :08/24/040/00097/AM18/	Lic.No/Date:0810141273 08.11.2017	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as				

the firm did not reply the deficiency letter issued by DGFT on 30.05.2018 and final reminder issued by DGFT on 24.07.2018.

31	Case No.:89/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00359/AM19/	RLA File :03/94/040/00576/AM18/	Lic.No/Date:0310816927 09.11.2017	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.				

32	Case No.:35/3/83-ALC1/2018	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00130/AM19/	RLA File :09/24/040/00385/AM18/	Lic.No/Date:0910065659 10.11.2017	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.				

33	Case No.:83/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00353/AM19/	RLA File :03/94/040/00626/AM18/	Lic.No/Date:0310817012 13.11.2017	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.				

34	Case No.:68/1/83-ALC1/2018	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00668/AM18/	RLA File :56/24/040/00001/AM18/	Lic.No/Date:5610005261 17.11.2017	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.07.2018 issued by Deptt. of IPP. Final reminder issued by DGFT on 28.08.2018. The case is re-listed for 19.09.2018.				

35	Case No.:86/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00356/AM19/	RLA File :03/94/040/00610/AM18/	Lic.No/Date:0310817361 28.11.2017	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A The case is re-listed for 19.09.2018.				

36	Case No.:30/2/83-ALC1/2018	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00037/AM19/	RLA File :34/24/040/00210/AM18/	Lic.No/Date:3410043660 29.11.2017	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as				

the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.

37	Case No.:39/3/83-ALC1/2018	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00134/AM19/	RLA File :09/24/040/00393/AM18/	Lic.No/Date:0910065718 30.11.2017	Defer Date:19.09.2018
	Decision :The committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued on 19.06.2018. The case is re-listed for 19.09.2018.			

38	Case No.:28/2/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00035/AM19/	RLA File :34/24/040/00195/AM18/	Lic.No/Date:3410043669 04.12.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.05.2018 and final reminder issued by DGFT on 26.07.2018.			

39	Case No.:23/1/83-ALC1/2018	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00623/AM18/	RLA File :08/24/040/00180/AM18/	Lic.No/Date:0810141485 08.12.2017	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.			

40	Case No.:79/5/83-ALC1/2018	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00349/AM19/	RLA File :04/24/040/00186/AM18/	Lic.No/Date:0410163788 13.12.2017	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A The case is re-listed for 19.09.2018.			

41	Case No.:1/5/83-ALC1/2018	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00271/AM19/	RLA File :09/24/040/00481/AM18/	Lic.No/Date:0910065768 19.12.2017	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.09.2018 issued by DGFT. The case is re-listed for 19.09.2018.			

42	Case No.:85/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310817922	Defer Date:

:01/83/050/00355/AM19/ :03/94/040/00738/AM18/ 19.12.2017

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PARAFFIN INHIBITOR PAO83120	1 Kg	ACRYLIC ACID	0.0777 Kg
		FATTY ALCOHOL C18-22	0.3222 Kg
		MIX XYLENE	0.0211 Kg
		TOLUENE	0.5533 Kg
		BENZYL ALCOHOL	0.0051 Kg

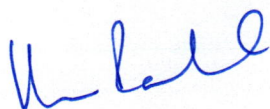
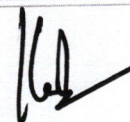
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.:34/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00041/AM19/	RLA File :34/24/040/00196/AM18/	Lic.No/Date:3410043720 21.12.2017	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.09.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

44	Case No.:54/1/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00654/AM18/	RLA File :03/95/040/00775/AM18/	Lic.No/Date:0310818179 02.01.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 31.07.2018.				

45	Case No.:25/2/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00032/AM19/	RLA File :34/24/040/00236/AM18/	Lic.No/Date:3410043772 03.01.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.05.2018 and final reminder issued by DGFT on 26.07.2018.				

46	Case No.:58/2/83-ALC1/2018	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00065/AM19/	RLA File :03/95/040/00628/AM18/	Lic.No/Date:0310818190 03.01.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.05.2018 and final reminder issued by DGFT on 24.07.2018.				

47

Case No.:11/5/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00281/AM19/	RLA File :07/24/040/00283/AM18/	Lic.No/Date:0710112632 04.01.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
PRINTED BOOKS = NLTA, QTY 25000 NOS	1 Kg	THINOPAQUE UNCOATED THIN PRINTING PAPER, 36 gsm, 890 mm(Plus or Minus)	1.12 Kg/Kg content contained in the export product.
		FLEX BOARD 009 BLACK ANTIQUE COATED PAPER	1.12 Kg/Kg content contained in the export product.
		80 RAINBOW BLACK ANTIQUE UNCOATED PAPER	1.12 Kg/Kg content contained in the export product.
		EXCEL 8127 BLACK PAPER BOARD COATED	1.12 Kg/Kg content contained in the export product.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:69/1/83-ALC1/2018	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00669/AM18/	RLA File :08/24/040/00260/AM18/	Lic.No/Date:0810141704 05.01.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 24.07.2018.				

49	Case No.:22/2/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00029/AM19/	RLA File :03/94/040/00801/AM18/	Lic.No/Date:0310818409 10.01.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.05.2018 and final reminder issued by DGFT on 24.07.2018.				

50	Case No.:86/1/83-ALC1/2018	Party Name:PROEC ENERGY LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00686/AM18/	RLA File :05/24/040/00512/AM18/	Lic.No/Date:0510405340 12.01.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing . P.H Letter issued on 30.08.2018. The case is re-listed for 19.09.2018.				

51	Case No.:108/1/83-ALC1/2018	Party Name:GRINDWELL NORTON LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00005/AM19/	RLA File :03/94/040/00721/AM18/	Lic.No/Date:0310818489 15.01.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.				

52

Case No.:70/1/83-ALC1/2018	Party Name:GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00670/AM18/	RLA File :08/24/040/00303/AM18/	Lic.No/Date:0810141813 17.01.2018	Defer Date:
Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
ACID BLUE 193	1 Kg	1-DIAZO-2-NAPHTHOL-4-SULPHONIC ACID	0.6 Kg
		BETA NAPHTHOL	0.36 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:60/1/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00660/AM18/	RLA File :03/95/040/00871/AM18/	Lic.No/Date:0310818633 19.01.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.				

54	Case No.:31/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00038/AM19/	RLA File :34/24/040/00126/AM18/	Lic.No/Date:3410043817 22.01.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.09.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

55	Case No.:32/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00039/AM19/	RLA File :34/24/040/00290/AM18/	Lic.No/Date:3410043819 22.01.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.09.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

Case No.:109/1/83-ALC1/2018

Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.

Meet No/Date:5/83-ALC1/2018
16.08.2018

Status:Case Approved

HQ File :01/83/050/00006/AM19/

RLA File :03/94/040/00837/AM18/

Lic.No/Date:0310818698
25.01.2018

Defer Date:

Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
56 PARAFFIN INHIBITOR PAO83249 (PACKED IN DRUMS / IBC)	1 Kg	ACRYLIC ACID	0.0802 Kg
		FATTY ALCOHOL C16-C22	0.3370 Kg
		MIX XYLENE	0.0200 Kg
		TOLUENE	0.2904 Kg
		EXXSOL D-60 / SHELLSOL D-60	0.2587 Kg
		KEROBIT TP26P	0.0039 Kg
		PACKING MATERIAL: ECOBULK SX 1000 UN Ex EVOH/DN150 Article - No.:4011045 IBC TANK	As per packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57	Case No.:15/2/83-ALC1/2018	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00022/AM19/	RLA File :03/94/040/00754/AM18/	Lic.No/Date:0310818725 25.01.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.				

58

Case No.:64/4/83-ALC1/2018	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00262/AM19/	RLA File :34/24/040/00298/AM18/	Lic.No/Date:3410043837 25.01.2018	Defer Date:
Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
COLOURING MATTERS:SOLVENT YELLOW 163 (POLYPLAST YELLOW GHS) POWDER	1 Kg	1,8 DICHLORO ANTHRAQUINONE POWDER	0.69 Kg
		THIOPHENOL LIQUID	0.55 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.:104/1/83-ALC1/2018	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00001/AM19/	RLA File :10/24/040/00057/AM18/	Lic.No/Date:1010059875 30.01.2018	Defer Date:

Decision : Committee considered the case as per agenda and decided that such cases are to be finalised as per Policy Circular No. 5 dated 14.08.2013 already in place which will be re-issued by DGFT shortly. By the time minutes are finalised, Policy Circular No.12 dated 28.08.2018 had already been issued. Accordingly, RA to finalise the case.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/3/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00099/AM19/	RLA File :09/24/040/00552/AM18/	Lic.No/Date:0910065937 30.01.2018	Defer Date:

Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
JAROCOL N HEAP (4-HYDROXYETHYL AMINO-3-NITRO PHENOL (N-HEAP)	1 Kg	3 NITRO 4 AMINO PHENOL OR 4 AMINO 3 NITRO PHENOL OR 4A3NP	1.35 Kg
		DIOXITOL (ETHYL DIGYLCOL)	1.80 Kg
		CHLORO ETHYL CHLORO FORMATE / 2 CHLORO ETHYL CHLORO FORMATE (CECF)	1.50 Kg
		CARBON	0.100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/3/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved	
HQ File :01/83/050/00100/AM19/	RLA File :09/24/040/00553/AM18/	Lic.No/Date:0910065936 30.01.2018	Defer Date:	
Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-				
61	Export item	Qty.	Import item	Qty.
	JAROCOL 2M5HEAP OR 2 METHYL -5 HYDROXY ETHYL AMINO PHENOL	1 Kg	5 AMINO O METHYL PHENOL (2M5AP)	1.417 Kg
			2 CHLORO ETHYL CHLORO FORMATE OR CHLORO ETHYL CHLORO FORMATE OR CECF	1.636 Kg
			TRISODIUM CITRATE	2.972 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
Case No.:71/1/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved	
HQ File :01/83/050/00671/AM18/	RLA File :08/24/040/00314/AM18/	Lic.No/Date:0810141908 01.02.2018	Defer Date:	
Decision : Committee considered the case as per agenda and decided to ratify the following				

norms as under:-

Export item	Qty.	Import item	Qty.
Nicosulfuron Technical	1 Kg	2-Aminosulfonyl-N, N-Dimethylnicotinamide	0.587 Kg
		4,6-Dimethoxy-2-(Phenoxy-carbonylamino) Pyrimidine	0.705 Kg
		1,8-Diazabicyclo (5.4.0) undec-7-ene	0.392 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/5/83-ALC1/2018	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00272/AM19/	RLA File :09/24/040/00572/AM18/	Lic.No/Date:0910065962 02.02.2018	Defer Date:

Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-

63

Export item	Qty.	Import item	Qty.
Spruce Wood, Pallets, Crates, Boxes, Runners, Skids, Wooden packing items	1 Cubic meter	Spruce (Picea Abies) Rough Sawn (14 to 25 mm x 75 to 145mm x 800 to 8000 mm)	1.05 Cubic meter / Cubic meter content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64

Case No.:72/1/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
HQ File :01/83/050/00672/AM18/	RLA File :08/24/040/00288/AM18/	Lic.No/Date:0810141925 05.02.2018	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 30.05.2018 and final reminder issued by DGFT on 28.06.2018.

65

Case No.:2/3/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00097/AM19/	RLA File :09/24/040/00550/AM18/	Lic.No/Date:0910065969 06.02.2018	Defer Date:

Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
JAROCOL BLUE 377 OR DISPERSE BLUE 377 OR (DB 377) (Dye content 50%)	1 Kg	1,4-DIHYDROXY ANTHRAQUINONE (QUNINIZARIN)	0.404 Kg
		PROPANOL AMINE (3-AMINO PROPANOL)	0.212 Kg
		REAX 83 A	0.510 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

NORMS COMMITTEE.

Case No.:3/3/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00098/AM19/	RLA File :09/24/040/00551/AM18/	Lic.No/Date:091006597 0 06.02.2018	Defer Date:
Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-			

66

Export item	Qty.	Import item	Qty.
JAROCOL BLUE 377 OR DISPERSE BLUE 377 OR (DB 377) (Dye content 50%)	1 Kg	1,4-DIHYDROXY ANTHRAQUINONE (QUNINIZARIN)	0.404 Kg
		PROPANOL AMINE (3-AMINO PROPANOL)	0.212 Kg
		REAX 83 A	0.510 Kg

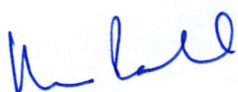
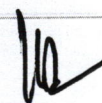
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:47/4/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
67	HQ File :01/83/050/00245/AM19/	RLA File :34/24/040/00317/AM18/	Lic.No/Date:3410043860 06.02.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.09.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

	Case No.:56/4/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
68	HQ File :01/83/050/00254/AM19/	RLA File :34/24/040/00320/AM18/	Lic.No/Date:3410043866 06.02.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 06.09.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

	Case No.:73/1/83-ALC1/2018	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
69	HQ File :01/83/050/00673/AM18/	RLA File :08/24/040/00317/AM18/	Lic.No/Date:0810141939 07.02.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.				

70	Case No.:8/2/83-ALC1/2018	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
----	---------------------------	--	---	----------------------

HQ File :01/83/050/00015/AM19/	RLA File :03/94/040/00877/AM18/	Lic.No/Date:0310819097 12.02.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.			

Case No.:87/5/83- ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
71 HQ File :01/83/050/00357/AM19/	RLA File :03/94/040/00917/AM18/	Lic.No/Date:0310819228 19.02.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

Case No.:57/2/83- ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Rejected
72 HQ File :01/83/050/00064/AM19/	RLA File :03/95/040/01010/AM18/	Lic.No/Date:0310819309 21.02.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.			

Case No.:107/1/83- ALC1/2018	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
73 HQ File :01/83/050/00004/AM19/	RLA File :05/24/040/00598/AM18/	Lic.No/Date:0510405763 28.02.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP on 23.07.2018. The case is re-listed for 19.09.2018.			

Case No.:9/5/83- ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved								
HQ File :01/83/050/00279/AM19/	RLA File :07/24/040/00339/AM18/	Lic.No/Date:0710112914 02.03.2018	Defer Date:								
Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-											
74	<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>PRINTED BOOKS= QTY 1245000 NOS</td><td>1 Kg</td><td>RAINBOW MIRAGE 17PT LATEX IMPREGNATED PAPER IN VARIOUS COLOURS(Plus or Minus)</td><td>1.12 Kg/Kg content contained in the export product.</td></tr> </tbody> </table>			Export item	Qty.	Import item	Qty.	PRINTED BOOKS= QTY 1245000 NOS	1 Kg	RAINBOW MIRAGE 17PT LATEX IMPREGNATED PAPER IN VARIOUS COLOURS(Plus or Minus)	1.12 Kg/Kg content contained in the export product.
Export item	Qty.	Import item	Qty.								
PRINTED BOOKS= QTY 1245000 NOS	1 Kg	RAINBOW MIRAGE 17PT LATEX IMPREGNATED PAPER IN VARIOUS COLOURS(Plus or Minus)	1.12 Kg/Kg content contained in the export product.								
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:26/3/83- ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Rejected
75 HQ File	RLA File	Lic.No/Date:0210208263	Defer Date:

U bell

10

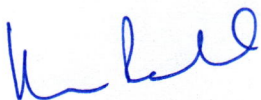
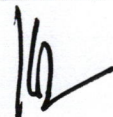
:01/83/050/00121/AM19/	:02/24/040/00198/AM18/	08.03.2018	
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 30.07.2018.			

76	Case No.:43/2/83-ALC1/2018	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00050/AM19/	RLA File :03/95/040/00892/AM18/	Lic.No/Date:0310819623 08.03.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.				

77	Case No.:67/2/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00074/AM19/	RLA File :03/95/040/01055/AM18/	Lic.No/Date:0310819653 08.03.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.				

78	Case No.:27/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00122/AM19/	RLA File :05/24/040/00556/AM18/	Lic.No/Date:0510405871 14.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. O.M issued on 30.07.2018. Reminder to M/o. Mines on 28.08.2018. The case is re-listed for 19.09.2018.				

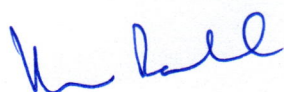
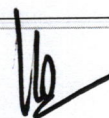
79	Case No.:42/3/83-ALC1/2018	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00137/AM19/	RLA File :08/24/040/00352/AM18/	Lic.No/Date:0810142151 15.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.				
80	Case No.:28/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date:0510405885 16.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. O.M issued on 30.07.2018. Reminder to M/o. Mines on 28.08.2018. The case is re-listed for 19.09.2018.				

Case No.:32/3/83-ALC1/2018	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00127/AM19/	RLA File :05/23/040/00445/AM18/	Lic.No/Date:0510405898 16.03.2018	Defer Date:
Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
BRAKE LININGS (AUTO PARTS) Containing min. 13.6% GLASS ROVINGS, 15.6% PHENOL, 30.6% RAW ASBESTOS and 19.6% MELAMINE RESIN	1 MT	GLASS ROVINGS/FIBRE/CHOPPED STRAND (different grades)	0.2348 MT
CLUTCH FACINGS (AUTO PARTS) Containing min. 20.5%% GLASS ROVINGS, 23.6% PHENOL, 46% RAW ASBESTOS and 23% MELAMINE RESIN	1 MT	PHENOL	0.2707 MT
		RAW ASBESTOS	0.5297 MT
		MELAMINE RESIN	0.2648 MT
		TOLUENE	0.400 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:57/3/83-ALC1/2018	Party Name:ADITYA INDUSTRIES	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
HQ File :01/83/050/00152/AM19/	RLA File :52/24/040/00070/AM18/	Lic.No/Date:5210042560 16.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.			

Case No.:6/3/83-ALC1/2018	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00101/AM19/	RLA File :05/23/040/00446/AM18/	Lic.No/Date:051040588 6 16.03.2018	Defer Date:
Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
BRAKE LININGS (AUTO PARTS) Containing min. 13.6% GLASS ROVINGS, 15.6% PHENOL, 30.6% RAW ASBESTOS and 19.6% MELAMINE RESIN	1 MT	GLASS ROVINGS/FIBRE/CHOPPED STRAND (different grades)	0.859 MT
CLUTCH FACINGS (AUTO PARTS) Containing min. 20.5%% GLASS ROVINGS, 23.6% PHENOL, 46% RAW ASBESTOS and 23% MELAMINE RESIN	1 MT	PHENOL	0.278 MT
		MELAMINE RESIN	0.132 MT
		TOLUENE	0.400 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84

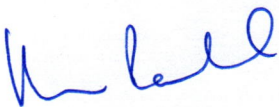
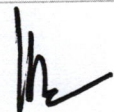
Case No.:40/5/83-ALC1/2018	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00310/AM19/	RLA File :09/24/040/00630/AM18/	Lic.No/Date:0910066067 20.03.2018	Defer Date:
Decision : Committee considered the case as per agenda and decided to ratify the following norms as under:-			
SELF ADHESIVE PAPER (165 GSM +/-10%) Consisting of Coated Paper	Qty. 1 Sq.M	Import item COATED ONE SIDE PAPER C1S 80 GSM +/-10%-VARIOUS WIDTHS	Qty. 1.04 Sq.Mt/ Sq.Mt content contained in export product
		RELEASE BASE PAPER-GLASSINE-60 GSM +/-10%-VARIOUS COLOURS-VARIOUS WIDTHS	1.04 Sq.Mt/ Sq.Mt content contained in export product
		HOT MELT ADHESIVE (100% SOLID RUBBER BASED)	24 Gms

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	Case No.:31/3/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00126/AM19/	RLA File :05/23/040/00499/AM18/	Lic.No/Date:0510405928 21.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 19.09.2018.				

86	Case No.:16/3/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00111/AM19/	RLA File :08/24/040/00361/AM18/	Lic.No/Date:0810142184 21.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

87	Case No.:38/5/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00308/AM19/	RLA File :03/95/040/01030/AM18/	Lic.No/Date:0310819959 21.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

88	Case No.:39/5/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00309/AM19/	RLA File :03/95/040/01037/AM18/	Lic.No/Date:0310819960 21.03.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.			

89	Case No.:12/3/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00107/AM19/	RLA File :05/23/040/00498/AM18/	Lic.No/Date:0510405959 23.03.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

90	Case No.:10/5/83-ALC1/2018	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00280/AM19/	RLA File :07/24/040/00360/AM18/	Lic.No/Date:0710113017 23.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
90	Export item	Qty.	Import item	Qty.
	PRINTED BOOKS= QTY 740640 NOS	1 Kg	RAINBOW 264 gsm 16 1198 BLUE BOOK COVER MOROCCO 949 Plus or Minus	1.05 Kg/Kg content contained in the export product.
	PRINTED BOOKS = QTY 30200 NOS	1 Kg	RAINBOW 264 gsm 16 1198 BLUE BOOK COVER MOROCCO 949 Plus or Minus	1.05 Kg/Kg content contained in the export product.
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:13/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date:0510405970 26.03.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. O.M issued on 30.07.2018. Reminder issued on 28.08.2018. The case is re-listed for 19.09.2018.			

92	Case No.:19/3/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00114/AM19/	RLA File :08/24/040/00345/AM18/	Lic.No/Date:0810142239 26.03.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for			

h bell

h

examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.

93	Case No.:20/3/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00115/AM19/	RLA File :08/24/040/00383/AM18/	Lic.No/Date:0810142238 26.03.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.08.2018 issued by Deptt. of IPP. Final reminder issued on 30.08.2018.The case is re-listed for 19.09.2018.			

94	Case No.:65/4/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00263/AM19/	RLA File :08/24/040/00372/AM18/	Lic.No/Date:0810142236 26.03.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.			

95	Case No.:19/5/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00289/AM19/	RLA File :03/95/040/01152/AM18/	Lic.No/Date:0310820071 26.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	RELEASE LINERS (TWO SIDE SILICONE COATED PAPER) 80 - 85 GSM + / - 10% 50000 KGS 625000SQM	1 SQM	GLASSINE RELEASE BASE PAPER IN JUMBO ROLL OF RELEVANT GSM 80 - 85 GSM + / - 10%	1.04 Sq.Mt / Sq.Mt content contained in export product
			SILICONE POLYMER	4.2 Grams / Sq.Mt of export product
			CATALYST FOR SILICONE	0.042 grams / Sq.Mt of export product
			CROSSLINKER FOR SILICONE	0.147 grams / Sq.Mt of export product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

96	Case No.:33/5/83-ALC1/2018	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00303/AM19/	RLA File :03/95/040/01159/AM18/	Lic.No/Date:0310820073 26.03.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 19.09.2018.			

97	Case No.:72/3/83-ALC1/2018	Party Name:DECHEM CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00167/AM19/	RLA File :13/24/040/00069/AM18/	Lic.No/Date:1310048916 27.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to Deptt. of IPP. The case is re-listed for 19.09.2018.				

98	Case No.:21/3/83-ALC1/2018	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00116/AM19/	RLA File :08/24/040/00351/AM18/	Lic.No/Date:0810142247 27.03.2018	Defer Date:
Decision : The Committee considered the case as per agenda. The firm has intimated that they have surrendered the said Advance Authorization to the Addl. DGFT, Ahmedabad and submitted a letter No.08/24/165/22/AM19 dated 27.03.2018 from Addl. DGFT, Ahmedabad wherein it has been started the firm has surrendered the Advance Authorization which has been cancelled as per request of the firm. The Committee decided to withdraw the case.				

99	Case No.:17/5/83-ALC1/2018	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00287/AM19/	RLA File :03/95/040/01160/AM18/	Lic.No/Date:0310820137 27.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The case is re-listed for 19.09.2018.s				

100	Case No.:18/5/83-ALC1/2018	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00288/AM19/	RLA File :03/95/040/00263/AM18/	Lic.No/Date:0310820146 27.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

101	Case No.:20/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00290/AM19/	RLA File :03/95/040/01153/AM18/	Lic.No/Date:0310820132 27.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

102	Case No.:22/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00292/AM19/	RLA File :03/95/040/01155/AM18/	Lic.No/Date:0310820144 27.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

W. L. L.

h

103	Case No.:25/5/83-ALC1/2018	Party Name:RALLIS INDIA LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00295/AM19/	RLA File :03/95/040/01017/AM18/	Lic.No/Date:0310820163 27.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

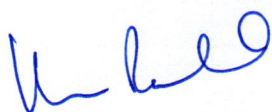
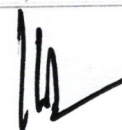
104

Case No.:34/5/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00304/AM19/	RLA File :03/95/040/01149/AM18/	Lic.No/Date:0310820106 27.03.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
RELEASE LINERS (ONE SIDE SILICONE COATED PAPER) 25 TO 30 GSM + / - 10% 200000.000 KGS 7407400.000 SQM	1 SQM	BLEACHED MACHINED GLAZED KRAFT PAPER IN JUMBO ROLL OF RELEVANT GSM 25 TO 30 GSM + / - 10%	1.04 Sq.Mt / Sq.Mt content contained in export product
		SILICONE POLYMER	4.2 Grams / Sq.Mt of export product
		CATALYST FOR SILICONE	0.042 grams / Sq.Mt of export product
		CROSSLINKER FOR SILICONE	0.147 grams / Sq.Mt of export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

105	Case No.:37/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00307/AM19/	RLA File :03/95/040/01154/AM18/	Lic.No/Date:0310820135 27.03.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

106	Case No.:24/5/83-ALC1/2018	Party Name:VELLVETTE LIFESTYLE PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00294/AM19 /	RLA File :03/95/040/01110/AM18 /	Lic.No/Date:0310820206 02.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Lipstick With relevant Tune	505000 Nos	Lipstick tube	Relevant Lipstick tube - Net to Net with accounting clause

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

107	Case No.:77/5/83- ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00347/AM19/	RLA File :50/24/040/00013/AM18/	Lic.No/Date:5010002409 02.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

108

Case No.:19/4/83- ALC1/2018	Party Name:GRINDWELL NORTON LTD	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved	
HQ File :01/83/050/00217/AM19/	RLA File :03/94/040/01039/AM18/	Lic.No/Date:0310820226 03.04.2018	Defer Date:	
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
Export item		Qty.	Import item	Qty.
1. FORCERAM FLAT PLATE 405x405x8.5 mm (3.9 Kg)		1 No	SILICON CARBIDE GRAINS FCP 07	1.627 Kg
			SILICON CARBIDE GRAINS 100F	1.708 Kg
			REACTIVE ALUMINA	0.217 Kg
			SILICON METAL	0.737 Kg
2. FORCERAM FLAT PLATE 405x405x9.5 mm (4.40Kg)		1 No	SILICON CARBIDE GRAINS FCP 07	1.835 Kg
			SILICON CARBIDE GRAINS 100F	1.928 Kg
			REACTIVE ALUMINA	0.222 Kg
			SILICON METAL	0.832 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

109	Case No.:4/4/83- ALC1/2018	Party Name:HUHTAMAKI FOODSERVICE PACKAGING INDIA PRIVATE LIM	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00202/AM19/	RLA File :03/94/040/01050/AM18/	Lic.No/Date:0310820249 04.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.07.2018 issued by Deptt. of IPP. Final reminder issued on 06.09.2018.The case is re-listed for 19.09.2018.				

110	Case No.:39/2/83- ALC1/2018	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved
-----	--------------------------------	--	---	-------------------------

HQ File :01/83/050/00046/AM19/	RLA File :05/23/040/00513/AM18/	Lic.No/Date:0510406055 05.04.2018	Defer Date:
-----------------------------------	------------------------------------	--------------------------------------	-------------

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Insectisides Thiamethoxam 97% Tech	1 Kg	CCMT (2-CHLORO-5 CHLOROMETHYLTHIAZOLE 98%)	0.64 Kg
		MNIO (3-METHYL -4 NITROIMINOPWEHYDRO-1,3,5- OXADIAZINE 99%)	0.61 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of
NORMS COMMITTEE.

Case No.:30/5/83- ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
111 HQ File :01/83/050/00300/AM19/	RLA File :03/95/040/01179/AM18/	Lic.No/Date:0310820287 05.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

Case No.:5/4/83- ALC1/2018	Party Name:CARBOLINE INDIA PRIVATE LIMITED,	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
112 HQ File :01/83/050/00203/AM19/	RLA File :03/94/040/01068/AM18/	Lic.No/Date:0310820320 09.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2018 issued by Deptt. of IPP. The case is re-listed for 19.09.2018.			

Case No.:70/4/83- ALC1/2018	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved
113 HQ File :01/83/050/00268/AM19/	RLA File :03/95/040/01141/AM18/	Lic.No/Date:0310820409 11.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:16/5/83- ALC1/2018	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved
114 HQ File :01/83/050/00286/AM19/	RLA File :03/95/040/01078/AM18/	Lic.No/Date:0310820408 11.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

h bell

h

NORMS COMMITTEE.

115	Case No.:65/3/83-ALC1/2018	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date:0510406107 12.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.				

116	Case No.:79/3/83-ALC1/2018	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00174/AM19/	RLA File :08/24/040/00012/AM19/	Lic.No/Date:0810142357 12.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

117	Case No.:15/5/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00285/AM19/	RLA File :03/95/040/01146/AM18/	Lic.No/Date:0310820442 12.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

118	Case No.:26/5/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00296/AM19/	RLA File :03/95/040/01111/AM18/	Lic.No/Date:0310820445 12.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

119	Case No.:91/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00186/AM19/	RLA File :08/24/040/00339/AM17/	Lic.No/Date:0810142364 13.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.				

120	Case No.:12/4/83-ALC1/2018	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00210/AM19/	RLA File :03/94/040/00017/AM19/	Lic.No/Date:0310820453 13.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration				

W. Ball

W

of the case for want of information from the firm. D/L dated 25.07.2018 issued by DGFT. Final reminder issued on 28.08.2018. The case is re-listed for 19.09.2018.

121	Case No.:14/4/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00212/AM19/	RLA File :03/94/040/00007/AM19/	Lic.No/Date:0310820484 16.04.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 25.07.2018 issued by DGFT. Final reminder issued on 28.08.2018. The case is re-listed for 19.09.2018.			

122	Case No.:23/5/83-ALC1/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00293/AM19/	RLA File :03/95/040/01044/AM18/	Lic.No/Date:0310820477 16.04.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

123	Case No.:62/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00157/AM19/	RLA File :08/24/040/00493/AM17/	Lic.No/Date:0810142409 17.04.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.			

124	Case No.:95/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00190/AM19/	RLA File :08/24/040/00083/AM18/	Lic.No/Date:0810142407 17.04.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.			

125	Case No.:64/3/83-ALC1/2018	Party Name:TAPP INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00159/AM19/	RLA File :05/24/040/00006/AM19/	Lic.No/Date:0510406145 18.04.2018	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 25.07.2018.			

126	Case No.:3/4/83-ALC1/2018	Party Name:INDIA GELATINE & CHEMICALS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
-----	---------------------------	---	---	----------------------

HQ File :01/83/050/00201/AM19/	RLA File :03/94/040/00040/AM19/	Lic.No/Date:0310820517 18.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

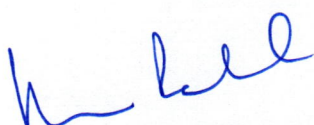
Case No.:99/3/83- ALC1/2018	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Rejected
127 HQ File :01/83/050/00194/AM19/	RLA File :05/23/040/00002/AM19/	Lic.No/Date:0510406179 20.04.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 25.07.2018.			

Case No.:61/3/83- ALC1/2018	Party Name:SREE THAILAN EXPORTS,	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
128 HQ File :01/83/050/00156/AM19/	RLA File :32/24/040/00003/AM19/	Lic.No/Date:3210078468 25.04.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2018 issued by Deptt. of IPP. The case is re-listed for 19.09.2018.			

Case No.:31/5/83- ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Added
129 HQ File :01/83/050/00301/AM19/	RLA File :03/95/040/00047/AM19/	Lic.No/Date:0310820659 25.04.2018	Defer Date:
Decision :			

Case No.:46/3/83- ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Rejected
130 HQ File :01/83/050/00141/AM19/	RLA File :34/24/040/00277/AM18/	Lic.No/Date:3410044086 26.04.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 25.07.2018.			

Case No.:47/3/83- ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Rejected
131 HQ File :01/83/050/00142/AM19/	RLA File :34/24/040/00313/AM18/	Lic.No/Date:3410044085 26.04.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 25.07.2018.			




132	Case No.:1/4/83-ALC1/2018	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00199/AM19/	RLA File :03/94/040/00046/AM19/	Lic.No/Date:0310820712 27.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/234/2018- TSW dated 01.08.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

133	Case No.:2/4/83-ALC1/2018	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00200/AM19/	RLA File :03/94/040/00045/AM19/	Lic.No/Date:0310820711 27.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/234/2018- TSW dated 01.08.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

134	Case No.:32/5/83-ALC1/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00302/AM19/	RLA File :03/95/040/00077/AM19/	Lic.No/Date:0310820735 01.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/95/2011-CH-II dated 11.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

135	Case No.:75/3/83-ALC1/2018	Party Name:AMITEK INFRA PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00170/AM19/	RLA File :13/24/040/00073/AM19/	Lic.No/Date:1310048945 02.05.2018	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 20.07.2018.			

136	Case No.:16/4/83-ALC1/2018	Party Name:CARBOLINE INDIA PRIVATE LIMITED,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
-----	----------------------------	---	---	----------------------

HQ File :01/83/050/00214/AM19/	RLA File :03/94/040/00079/AM19/	Lic.No/Date:0310820746 02.05.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

Case No.:7/5/83- ALC1/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
137 HQ File :01/83/050/00277/AM19/	RLA File :03/95/040/00080/AM19/	Lic.No/Date:0310820749 02.05.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.			

Case No.:76/3/83- ALC1/2018	Party Name:VINTY IMPEX PVT LTD.,	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00171/AM19/	RLA File :05/24/040/00057/AM19/	Lic.No/Date:0510406316 03.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
138	Export item FASHION JEWELRY/ARTIFICIAL JEWELRY OF DIFFERENT MATERIALS	Qty. 1 Kg	Import item Relevant quality and specification of METAL/PLASTIC PARTS FOR IMMITATION JEWELRY, as indicated in the Advance Authorization
			Qty. 1.01 Kg/Kg content contained in export product.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:54/4/83- ALC1/2018	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00252/AM19/	RLA File :08/24/040/00015/AM19/	Lic.No/Date:0810142512 03.05.2018	Defer Date:
139	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-		
	Export item Cuprous Chloride	Qty. 40000 Kg	Import item Copper Rod
			Qty. 26000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:66/3/83- ALC1/2018	Party Name:COLOUR CHROMES PVT. LTD.	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Rejected
140 HQ File :01/83/050/00161/AM19/	RLA File :02/24/040/00011/AM19/	Lic.No/Date:0210208384 04.05.2018	Defer Date:

h l l

h

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 16.08.2018.

141	Case No.:72/4/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00270/AM19/	RLA File :03/95/040/01081/AM18/	Lic.No/Date:0310820847 08.05.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.06.2018 issued by DGFT. Final reminder issued on 28.08.2018.The case is re-listed for 19.09.2018.			

142	Case No.:6/5/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00276/AM19/	RLA File :03/95/040/00070/AM19/	Lic.No/Date:0310820838 08.05.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.			

143

Case No.:35/5/83-ALC1/2018	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00305/AM19/	RLA File :04/24/040/00024/AM18/	Lic.No/Date:0410164308 08.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Wooden Pallets,Creats,Boxes, Runners, Skid Packing Items (Wooden Packing Items)	1 Cubic Meter	Relevant Spruce Sawn Wood (Picea Abies)	1.05 Cubic Meter/ Cubic Meter content contained in the export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

144	Case No.:58/3/83-ALC1/2018	Party Name:JATIA CHEMICALS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00153/AM19/	RLA File :02/24/040/00014/AM19/	Lic.No/Date:0210208393 09.05.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

145	Case No.:21/4/83-ALC1/2018	Party Name:GEREME INDIA LLP	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00219/AM19/	RLA File :05/23/040/00047/AM19/	Lic.No/Date:0510406380 09.05.2018	Defer Date:

h bell

16

Decision : The Committee considered the case as per agenda. The firm has intimated to this office that they have finding suppliers in India so they do not have to import. The Committee decided to withdraw the case.

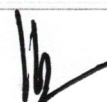
146	Case No.:22/4/83-ALC1/2018	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00220/AM19/	RLA File :05/23/040/00051/AM19/	Lic.No/Date:0510406379 09.05.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

147	Case No.:52/3/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Rejected
	HQ File :01/83/050/00147/AM19/	RLA File :04/24/040/00024/AM19/	Lic.No/Date:0410164312 10.05.2018	Defer Date:
Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.06.2018 and final reminder issued by DGFT on 25.07.2018.				

148	Case No.:21/5/83-ALC1/2018	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00291/AM19/	RLA File :03/95/040/00117/AM19/	Lic.No/Date:0310820927 10.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/102/2012-CH-II dated 07.07.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. (Page No.) .				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

149

Case No.:3/5/83-ALC1/2018	Party Name:VELLVETTE LIFESTYLE PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00273/AM19/	RLA File :03/95/040/00113/AM19/	Lic.No/Date:0310820962 14.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
MINI BRONZER_02 WOODY WONDER (Packed in Paper Board Box)	505000 No	Relevant Paper board box for packing bronzer	Net to Net
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

150	Case No.:26/4/83-ALC1/2018	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00224/AM19/	RLA File :05/24/040/00081/AM19/	Lic.No/Date:0510406506 17.05.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 19.09.2018.				

151	Case No.:84/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00354/AM19/	RLA File :03/94/040/00103/AM19/	Lic.No/Date:0310821045 17.05.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.				

152	Case No.:56/5/83-ALC1/2018	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00326/AM19/	RLA File :34/24/040/00036/AM19/	Lic.No/Date:3410044158 21.05.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

153	Case No.:4/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00274/AM19/	RLA File :03/95/040/00161/AM19/	Lic.No/Date:0310821151 22.05.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

154	Case No.:5/5/83-ALC1/2018	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00275/AM19/	RLA File :03/95/040/00160/AM19/	Lic.No/Date:0310821158 22.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms taking cue from SION A-1034 as under:-				
154	Export item	Qty.	Import item	Qty.
	GLASS CARTRIDGES FOR USE IN DENTAL / PEN INJECTORS / AUTO INJECTORS IN VARIOUS CAPACITIES STERILE OR NON STERILE, as per application	1 Kg	RELEVANT GLASS TUBING	1.02 Kg/Kg content contained in Export product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

155	Case No.:58/5/83-ALC1/2018	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00328/AM19/	RLA File :17/24/040/00010/AM19/	Lic.No/Date:1710006707 25.05.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

156	Case No.:60/5/83-ALC1/2018	Party Name:GSP CROP SCIENCE PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00330/AM19/	RLA File :08/24/040/00054/AM19/	Lic.No/Date:0810142701 31.05.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

157	Case No.:88/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00358/AM19/	RLA File :03/94/040/00144/AM19/	Lic.No/Date:0310821361 31.05.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

158	Case No.:36/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00306/AM19/	RLA File :31/83/040/00004/AM19/	Lic.No/Date:3110067065 05.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

159	Case No.:59/5/83-ALC1/2018	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00329/AM19/	RLA File :35/24/040/00003/AM19/	Lic.No/Date:3510045351 05.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

160	Case No.:61/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00331/AM19/	RLA File :08/24/040/00071/AM19/	Lic.No/Date:0810142763 06.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

161	Case No.:62/5/83-ALC1/2018	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00332/AM19/	RLA File :08/24/040/00052/AM19/	Lic.No/Date:0810142748 06.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

162	Case No.:57/5/83-ALC1/2018	Party Name:ORIYON NATURAL FLAVOURS PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00327/AM19/	RLA File :32/24/040/00010/AM19/	Lic.No/Date:3210078516 07.06.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms with following condition:- At the time of redemption RA must check Spice Board Report and redeem on highest actual content basis.			

163	Case No.:29/5/83-ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00299/AM19/	RLA File :02/24/040/00039/AM19/	Lic.No/Date:0210208489 08.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			
164	Case No.:28/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00298/AM19/	RLA File :31/83/040/00035/AM19/	Lic.No/Date:3110067077 09.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

165	Case No.:63/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00333/AM19/	RLA File :05/23/040/00118/AM19/	Lic.No/Date:0510406848 13.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

166	Case No.:67/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00337/AM19/	RLA File :08/24/040/00074/AM19/	Lic.No/Date:0810142818 13.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

167

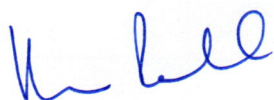
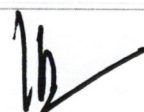
Case No.:68/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved	
HQ File :01/83/050/00338/AM19/	RLA File :15/24/040/00004/AM19/	Lic.No/Date:1510022157 13.06.2018	Defer Date:	
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
Export item		Qty.	Import item	Qty.
U.V Stabiliser Master Batch (Additive Master Batch Containing 20% U.V Stabiliser)		24 MT	Polypropylene Granules	19.584 MT
			U.V Stabiliser	4.896 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

168	Case No.:69/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00339/AM19/	RLA File :08/24/040/00072/AM19/	Lic.No/Date:0810142817 13.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

169

Case No.:54/5/83-ALC1/2018	Party Name:GSC, GLASS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
HQ File :01/83/050/00324/AM19/	RLA File :05/23/040/00095/AM19/	Lic.No/Date:0510406855 14.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
Export item	Qty.	Import item	Qty.
Multiple Walled Insulating Units Of Glass: (The Export product shall contain 7500 Sqm of 6 mm Reflective Float Glass, 7500 Sqm of 6 mm Clear Float Glass & 30000 Mtr of 14.50 mm Aluminium Spacer)	1 SQM	6 mm Reflective Float Glass: (Coated Glass)	1.08 SQM/SQM content contained in export product
		6 mm Clear Float Glass: (Clear Float Glass)	1.08 SQM/SQM content contained in export product
		14.50 mm Aluminium Spacer: (Aluminium Spacer)	Net + 2%

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

170	Case No.:64/5/83-ALC1/2018	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00334/AM19/	RLA File :05/23/040/00100/AM19/	Lic.No/Date:0510406856 14.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

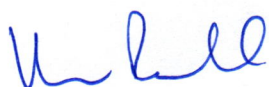
171	Case No.:41/5/83-ALC1/2018	Party Name:PYROTEK INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00311/AM19/	RLA File :31/83/040/00040/AM19/	Lic.No/Date:3110067084 16.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

172	Case No.:66/5/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00336/AM19/	RLA File :08/24/040/00060/AM19/	Lic.No/Date:0810142844 18.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

173	Case No.:43/5/83-ALC1/2018	Party Name:BEST CROP SCIENCE LLP	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00313/AM19/	RLA File :05/23/040/00143/AM19/	Lic.No/Date:0510406908 19.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

174	Case No.:46/5/83-ALC1/2018	Party Name:FLOWTECH CHEMICALS PRIVATE LTD	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00316/AM19/	RLA File :05/23/040/00126/AM19/	Lic.No/Date:0510406914 20.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

175	Case No.:47/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00317/AM19/	RLA File :05/24/040/00167/AM19/	Lic.No/Date:0510406931 20.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 28.08.2018. The case is re-listed for 19.09.2018.			




	Case No.:70/5/83-ALC1/2018	Party Name:INDIA PESTICIDES LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
176	HQ File :01/83/050/00340/AM19/	RLA File :06/24/040/00014/AM19/	Lic.No/Date:0610038910 20.06.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

	Case No.:44/5/83-ALC1/2018	Party Name:INTECH ORGANICS LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
177	HQ File :01/83/050/00314/AM19/	RLA File :05/23/040/00120/AM19/	Lic.No/Date:0510406945 22.06.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

	Case No.:71/5/83-ALC1/2018	Party Name:SONALI POLYPLAST PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Deferred
178	HQ File :01/83/050/00341/AM19/	RLA File :02/24/040/00046/AM19/	Lic.No/Date:0210208519 22.06.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.				

	Case No.:42/5/83-ALC1/2018	Party Name:SAINT-GOBAIN INDIA PRIVATE LIMITED	Meet No/Date:5/83-ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00312/AM19/	RLA File :04/24/040/00033/AM19/	Lic.No/Date:0410164440 25.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-				
179	Export item Magnetron Coated Float Glass	Qty. 1MT (66.6667 Sq MT)	Import item	Qty.
			SILICA SAND	908.8 Kg
			SODA ASH	275 Kg
			DOLOMITE	224.9 Kg
			SODIUM SULPHATE	11 Kg
			IRON OXIDE	2 Kg
			NICKEL OXIDE	0.62 Kg
			COBALT OXIDE	0.17 Kg
			SELENIUM	0.007 Kg
			PMMA BASE INTERLEVANT POWDER	0.04609 Kg
			FURNACE OIL	5% of FOB value of export as per General Note for fuel
			ALUMINIUM FOIL	As per packing policy
			NICKEL CHROMIUM	0.02827 Kg
			TITANIUM	0.001446 Kg
			NIOBIUM	0.01989 Kg
			SILVER	0.009163 Kg

		SILICON ALUMINIUM	0.06292 kg
		TITANIUM OXIDE	0.00288 Kg
		WOOD PINE	As per packing policy
		UNIT CLAY TYVEK/ BENTONITE	As per packing policy
		CARGO DRY	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

180	Case No.:45/5/83- ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 28.08.2018. The case is re-listed for 19.09.2018.			

181	Case No.:72/5/83- ALC1/2018	Party Name:SRI AYYAPPAN FINE ARTS	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00342/AM19/	RLA File :35/24/040/00006/AM19/	Lic.No/Date:3510045362 29.06.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of Mines. The case is re-listed for 19.09.2018.			

182	Case No.:73/5/83- ALC1/2018	Party Name:ARJUNA NATURAL LIMITED	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00343/AM19/	RLA File :10/24/040/00021/AM19/	Lic.No/Date:1010059982 02.07.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

183	Case No.:78/5/83- ALC1/2018	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00348/AM19/	RLA File :04/24/040/00040/AM19/	Lic.No/Date:0410164473 10.07.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. The case is re-listed for 19.09.2018.			

184	Case No.:90/5/83- ALC1/2018	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00360/AM19/	RLA File :05/23/040/00162/AM19/	Lic.No/Date:0510407143 10.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms			

based on the written recommendation of Deptt. of IPP vide their U.O. No.7/60/2017- TSW dated 29.08.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.)**.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

185	Case No.:93/5/83-ALC1/2018	Party Name: BEST CROP SCIENCE LLP	Meet No/Date: 5/83-ALC1/2018 16.08.2018	Status: Case Deferred
	HQ File :01/83/050/00363/AM19/	RLA File :05/23/040/00181/AM19/	Lic.No/Date: 0510407185 13.07.2018	Defer Date: 19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			
186	Case No.:97/5/83-ALC1/2018	Party Name: MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date: 5/83-ALC1/2018 16.08.2018	Status: Case Deferred
	HQ File :01/83/050/00367/AM19/	RLA File :04/24/040/00087/AM19/	Lic.No/Date: 0410164492 13.07.2018	Defer Date: 19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			
187	Case No.:91/5/83-ALC1/2018	Party Name: KLJ ORGANIC LTD	Meet No/Date: 5/83-ALC1/2018 16.08.2018	Status: Case Deferred
	HQ File :01/83/050/00361/AM19/	RLA File :05/23/040/00182/AM19/	Lic.No/Date: 0510407198 16.07.2018	Defer Date: 19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			
188	Case No.:92/5/83-ALC1/2018	Party Name: CRYSTAL CROP PROTECTION LIMITED	Meet No/Date: 5/83-ALC1/2018 16.08.2018	Status: Case Deferred
	HQ File :01/83/050/00362/AM19/	RLA File :05/23/040/00178/AM19/	Lic.No/Date: 0510407197 16.07.2018	Defer Date: 19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			
189	Case No.:94/5/83-ALC1/2018	Party Name: KLJ ORGANIC LTD	Meet No/Date: 5/83-ALC1/2018 16.08.2018	Status: Case Deferred
	HQ File :01/83/050/00364/AM19/	RLA File :05/23/040/00179/AM19/	Lic.No/Date: 0510407200 16.07.2018	Defer Date: 19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			
190	Case No.:95/5/83-ALC1/2018	Party Name: KLJ ORGANIC LTD	Meet No/Date: 5/83-ALC1/2018 16.08.2018	Status: Case Deferred

HQ File :01/83/050/00365/AM19/	RLA File :05/23/040/00180/AM19/	Lic.No/Date:0510407202 16.07.2018	Defer Date:19.09.2018
Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 19.09.2018.			

191	Case No.:96/5/83- ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00366/AM19/	RLA File :04/24/040/00082/AM19/	Lic.No/Date:0410164498 18.07.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

192	Case No.:80/5/83- ALC1/2018	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Approved
	HQ File :01/83/050/00350/AM19/	RLA File :05/24/040/00176/AM19/	Lic.No/Date:0510407239 19.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			
	Export item	Qty.	Import item	Qty.
	PYRIPROXYFEN 10% EC	36400 Kg	PYRIPROXYFEN TECHNICAL 97% MINIMUM	3676.4 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

193	Case No.:98/5/83- ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:5/83- ALC1/2018 16.08.2018	Status:Case Deferred
	HQ File :01/83/050/00368/AM19/	RLA File :31/83/040/00056/AM19/	Lic.No/Date:3110067119 20.07.2018	Defer Date:19.09.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 19.09.2018.			

Date:07.09.2018
Place:New Delhi

Ramesh Kumar Verma
Asst. Director General of Foreign Trade




No.7/89/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)

5/83
n-122

Subject: Application for fixation of norms under Para 4.06 of HB.P. 2015-20 for Flushed Pigment (Dispersed In Non-Aqueous Media) For Printing Ink Sheetfed Eco Yellow 174 - M/s. Huber Group India Pvt. Ltd.

Ref : 01/83/171/025/AM-18/DES-IV/260 dated 26-03-2018

Vide email dated 21.04.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of Pigment Yellow for printing inks, oil Soluble Phenolic Resin Based Varnish, Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, Printing ink vehicle, Phenol Modified Hydro Carbon Resin Oxyaluminium Octoate, Soya Alkyd, etc have been fixed, allowing its raw materials. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Subsequently, vide letter dated 15.06.2018, the firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

**Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA)
FOR PRINTING INK SHEETFED ECO YELLOW 174**

Quantity: 1 kg

Import item:

S. NO.	Item Description	Quantity Recommended (in kg.)
1	Pigment Yellow 174 For Printing Inks or its Raw Materials	
1.1.1	Benzidine 2,2' Disulphonic Acid (BDSA)	0.0018
1.1.2	Acetoacetmetalaxylidide(AAMX)	0.0974
1.1.3	Hydrochloric Acid (Pure)	0.1434
1.1.4	Caustic Soda Lye	0.1742

5/83
m. 122

1.1.5	3'Dichloro Ben.Di-Hydrochloride	0.0663
1.1.6	Sodium Nitrite	0.0407
1.1.7	Acetoacet-O-Toluidide (AAOT)	0.0153
1.1.8	Sulfamic Acid	0.0020
1.1.9	Rosin	0.0193
1.1.10	Dilute Acetic Acid	0.0517
1.1.11	1(P. Toly)Phenyl 3-Methyl5-Pyrazolone	0.0057
2	Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.1320
2.2	Structured Phenolic Modified Rosin Ester	0.1488
2.1	Vegetable Oil Based Fatty Butyl Esters or its Raw Materials	
2.1.1	Vegetable Based Distilled Fatty Acid	0.1105
2.1.2	Mix Xylene	0.0010
2.1.3	Normal Butanol	0.0300
2.1.4	Para Toluene Sulfonic Acid	0.0002
2.1.5	Tri Phenyl Phosphite	0.0002
2.2	Structured Phenolic Modified Rosin Ester or its Raw Materials	
2.2.1	Additives	0.0002
2.2.2	Maleic Anhydride	0.0035
2.2.3	Paraformaldehyde	0.0096
2.2.4	Pentaerythritol	0.0146
2.2.5	Alkyl Phenol	0.0166
2.2.6	Rosin	0.1209
2.2.7	Butylated Hydroxytoluene	0.0008
3	Printing Ink Vehicle (Let Down Varnish) or its Raw Materials	
3.1	Phenol Modified Hydro Carbon Resin	0.1335
3.2	Oxyaluminium Octoate(Al.Content 5.9	0.0027
3.3	Butylated Hydroxytoluene	0.0005
3.4	Vegetable Oil	0.1558
3.1	Phenol Modified Hydro Carbon Resin or its Raw Materials	
3.1.1	Additives	0.000015
3.1.2	Paraformaldehyde	0.0081
3.1.3	Pentaerythritol	0.0079
3.1.4	Alkyl Phenol	0.0266
3.1.5	Rosin	0.0569
3.1.6	Dycyclopentadine	0.0376
3.1.7	Fumaric Acid	0.0066
3.1.8	Dimer Acid	0.0009

5/83
11/122

3.1.9	Neodene	0.0057
3.2	Oxyaluminium Octoate(Al.Content 5.9) or its Raw Materials	
3.2.1	Aluminium Isopropoxide	0.0012
3.2.2	Neopentyl Glycol	0.0004
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0006
3.2.4	Ethyl Aceto Acetate	0.0009
3.2.5	Mineral Turpentine Oil	0.0003
3.2.6	Ethyl Aceto Acetate	0.0003
4	Soya Alkyd -T or its Raw Materials	
4.1.1	Vegetable Oil (Soya/Linseed/Coconut)	0.0929
4.1.2	Purified Terepathalic Acid	0.0198
4.1.3	Pentaerythritol	0.0132
4.1.4	Tri Phenyl Phosphite	0.0001
5	Coxi (Oil Retarder) Containing Vegetable Oil Based Fatty Butyl Ester And TBHQ 15 % or its Raw Materials	
5.1.1	Tertiary Butyl Hydroxy Quinone (TBHQ)	0.0023
5.1.2	Vegetable Oil Based Fatty Butyl Ester	0.0133
6	Vegetable Oil (Soya/Linseed/Coconut)	0.1248
7	Packing Grease or its Raw Materials	
7.1.1	Soya Oil	0.0074
7.1.2	Panoil 400	0.0003
7.1.3	Claytone	0.0013
7.1.4	Antibact	0.00001
7.1.5	Proxel Mb	0.0011

DGFT(DES-IV)

(NAND LAL)
Consultant
06.07.2018

31/7/2018

5/83
M-125

No.7/89/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)

Subject: Application for fixation of norms under Para 4.06 of HB.P. 2015-20 for Flushed Pigment (Dispersed In Non-Aqueous Media) For Printing Ink Cold Set Eco Magenta - M/s. Huber Group India Pvt. Ltd.

Ref : 01/83/171/022/AM-18/DES-IV/261 dated 26-03-2018

Vide email dated 21.04.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of Pigment Yellow for printing inks, oil Soluble Phenolic Resin Based Varnish, Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, Printing ink vehicle, Phenol Modified Hydro Carbon Resin Oxyaluminium Octoate, Soya Alkyd, etc have been fixed, allowing its raw materials. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Subsequently, vide letter dated 15.06.2018, the firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

**Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA)
FOR PRINTING INK COLD SET ECO MAGENTA**

Quantity: 1 kg

Import item:

S. NO.	Item Description	Quantity Recommended (in kg.)
1	Raw Materials of Rubin 57	
1.1.1	Oligo Triacrylate -50	0.0029
1.1.2	Tobias Acid	0.0009

5/83
M-125

1.1.3	Para Amino Benzamide	0.0008
1.1.4	Additive	0.0088
1.1.5	Additive	0.0057
1.1.6	Solsperse 22000 Polymeric Dispersant	0.0043
1.1.7	Hydrochloric Acid (Pure)	0.1921
1.1.8	Caustic Soda Lye	0.1992
1.1.9	Bon Acid	0.1053
1.1.10	Sodium Nitrite	0.0389
1.1.11	Rosin	0.0432
1.1.12	Calcium Chloride Solution	0.0911
1.1.13	4B Acid	0.1050
2	Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.2013
2.2	Structured Phenolic Modified Rosin Ester	0.2270
2.1	Vegetable Oil Based Fatty Butyl Esters or its Raw Materials	
2.1.1	Vegetable Oil Distilled Fatty Acid	0.1686
2.1.2	Mix Xylene	0.0016
2.1.3	Normal Butanol	0.0457
2.1.4	Para Toluene Sulphonic Acid	0.0003
2.1.5	Tri Phenyl Phosphite	0.0003
2.2	Structured Phenolic Modified Rosin Ester or its Raw Materials	
2.2.1	Additives	0.0003
2.2.2	Maleic Anhydride	0.0075
2.2.3	Paraformaldehyde	0.0155
2.2.4	Pentaerythritol	0.0228

S/83
M-125

2.2.5	Alkyl Phenol	0.0270
2.2.6	Rosin	0.1844
2.2.7	Butylated Hydroxy Toluene	0.0013
3	Soya Alkyd With T Acid or its Raw Materials	
3.1.1	Vegetable Oil(Soya/Linseed/Coconut)	0.0588
3.1.2	Pentaerythritol	0.0069
3.1.3	Isophthalic Acid	0.0141
3.1.4	Tri Phenyl Phosphite	0.0001
4	Coxi (Oil Retarder) Containing Butylated Hydroxytoluene 25% or its Raw Materials	
4.1.1	Butylated Hydroxy Toluene	0.0040
4.1.2	Vegetable Oil Based Fatty Butyl Esters	0.0119
5	Vegetable Oil (Soya/Linseed/Coconut)	0.2060
6	Packing Grease or its Raw Materials	
6.1.1	Soya Oil	0.0074
6.1.2	Panoil 400	0.0003
6.1.3	Claytone	0.0013
6.1.4	Proxel Mb	0.000009
7	Ortho Phosphoric Acid	0.0015


(NAND LAL)
Consultant
 31 06.07.2018

DGFT(DES-IV)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

5/83
M-127

24
12
319
Repeat basis

Subject: Advance Authorization application from M/s. Victory chemicals Pvt. Ltd. for the import of raw material against the export of Magnesium Hypophosphite

(Advance Authorization No. ~~0310794028~~ dated ~~20.2.2015~~)
0310803869 dt. 11.04.2016 ✓

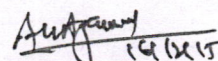
Ref. U.O. No. 01/83/50/366/AM16/DES-IV/543 dated 14.8.2015

M/s. Victory chemicals Pvt. Ltd. have submitted present application for the import of raw material against the export of Magnesium Hypophosphite

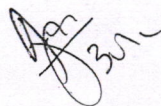
The application have been examined and the Department recommends the following terms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Magnesium Hypophosphite	1 Kg.	Sodium Hypophosphite	1.20 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

For K.K. Mushari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/101/2012-CH-II dated 16.12.2015



1/1/1915

1/1/1915

Government of India
Ministry of Chemicals & Fertilizers
Deptt. of Chemicals & Petrochemicals

5/83
M-128
Repeat basis

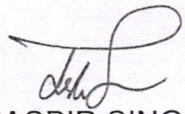
Sub: Application from M/s. Victory Chemicals for issuance of licence.

M/s. Victory Chemicals have submitted two applications for issuance of licence for the import of raw materials for the manufacture and export of Calcium Hypophosphite

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them, this Department recommends the following norms for the present licence application:

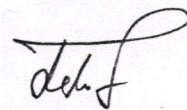
A.A. No. - 0310809656 dt. 07.12.2016 ✓

Item of Export	Qty.	Items of Import	Qty.
Calcium Hypophosphite	1 kg	Hypophosphorous Acid 50%	1.937 kg


(JASBIR SINGH)
Consultant

Sh. G. Sarvanan, FTDO O/o DGFT, UDYOG BHAWAN NEW DELHI
Deptt of C & PC U.O. No. 14010/120/2011 - Ch II dated 26.3.2012

Q The imp of imp is Hypophosph A 50%,
Which contain 50% water.



Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

5/83
M-129
Repeat basis
44
12
319

Subject: Advance Authorization application from M/s. Victory chemicals Pvt. Ltd. for the import of raw material against the export of Magnesium Hypophosphite

(Advance Authorization No. 0310814877 dated 20.2.2015)
0310814877 dt. 27.07.2017

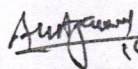
Ref: U.O. No. 01/83/50/366/AM16/DES-IV/543 dated 14.8.2015

M/s. Victory chemicals Pvt. Ltd. have submitted present application for the import of raw material against the export of Magnesium Hypophosphite

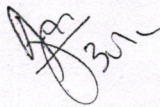
The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Magnesium Hypophosphite	1 Kg.	Sodium Hypophosphite	1.20 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/101/2012-CH-II dated 16.12.2015



F.No.7/63 /2017-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

J/83
20

Sub: Advance Authorisation No- - 1510022132 Dated 15-06-2017 -- M/s Banaras Beads Ltd., Varanasi-221106.

Ref: File No- 01/83/050/000315/AM18.

Based on information provided by the firm in personal hearing held on 25-04-2018 and norms already approved in the past and further details submitted vide letter dt. 12-07-2018, the following norms is recommended on one time basis:

Export Item---

S. No.	Name of export item	quantity
1	Finished glass beads loose & in strings(made of normal glass beads loose) ITC HS ---70181020.	92750.00 kg
2	Finished glass beads loose & in strings (made of glass rod) ITC HS ---70181020.	20790.00 kg
3	Finished glass beads loose & in strings (made of glass tube) ITC HS ---70181020.	50900.00 kg
4	Finished Tassles Solid--ITC HS---50060090	600.00 kg

Import Items:

<u>S.no.</u>	<u>Item Description</u>	<u>Quantity recommended</u>
1	Normal Glass Beads Loose	1.10 kg/kg content contained in the export item.
2	Glass Rod Solid	1.20 kg/kg content contained in the export item.
3	Glass Tube Solid	1.50 kg/kg content contained in the export item.
4	Raw Tassles Solid	1.05 kg/kg content contained in the export item.
5	Oxalic acid	1000.00 KG
6	Bead Sticking Powder	2000.00 KG
7	Paint, Dye & Chemical for Dyeing Glass Beads Liquid	1000.00 KG

N/L
(NAND LAL)
Consultant
02.08.2018

No.7/234/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

5/83
132

Subject: Advance authorization No. 0310820712 dated 27.04.2018 for the export of Other Artificial Waxes and Prepared Waxes - M/s. Godrej Industries Ltd.

Ref : DGFT UO. No.01/83/50/199/AM-19/DES-IV/99 dt. 06.07.2018

Based on production/consumption data and applied quantity, which is less, the following norms is recommended:-

Export product: Other Artificial Waxes and Prepared Waxes

Quantity : 160.000 MT

Import Items:

Sl. No.	Item Description	Qty. Recommended
1.	Ceto Stearyl Alcohol	115.36 MT
2.	Ethylene Oxide	27.68 MT


(Nand Lal)
Consultant
01.08.2018

DFGT(DES-IV)

No.7/234/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

.....

5/83
133

Subject: Advance authorization No. 0310820711 dated 27.04.2018 for the export of Other Artificial Waxes and Prepared Waxes - M/s. Godrej Industries Ltd.

Ref : DGFT UO. No.01/83/50/199/AM-19/DES-IV/98 dt. 06.07.2018

Based on production/consumption data and applied quantity, which is less, the following norms is recommended:-

Export product: Other Artificial Waxes and Prepared Waxes

Quantity : 250.000 MT

Import Items:

Sl. No.	Item Description	Qty. Recommended
1.	Ceto Stearyl Alcohol	189.000 MT
2.	Ethylene Oxide	43.250 MT



(Nand Lal)
Consultant
01.08.2018

DFGT(DES-IV)

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

5/83
134
Repeat last's

Subject: Advance Authorization application from M/s. Yasho Industries Pvt. Ltd. for the import of raw materials against the export of Yapox RA 101 -4- Octyl-N(4-OctylPhenyl) Benzenamine

(Advance Authorization No. 0310792985 dated 16.1.2015)

0310820735 dt. 01.05.2018

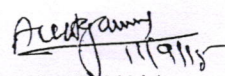
Ref: U.O. No. 01/82/050/140/AM16/DES-IV/307 dated 6.7.2015

M/s. Yasho Industries (P) Ltd. has submitted present applications for the import of raw materials against the export of Yapox RA 101-4- Octyl-N(4-OctylPhenyl) Benzenamine

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Yapox RA 101 -4- Octyl-N(4-OctylPhenyl) Benzenamine	1 kg.	1. Diphenylamine	0.405 Kg.
		2. Di-Isobutylene	0.680 Kg.
		3. Activated Clay	0.220 Kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari ,FTDO ,(DES-4) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/95 /2011 -CH-II dated 11.9.2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

5/83
148

Repetit

Subject: Advance Authorization application from M/s. O.C. Specialties Pvt. Ltd. for the import of raw material against the export of Sodium Bromide Solution (45-47%)

(Advance Authorization No. 0310790347 dated 17.10.2014)
0310820927 dt. 10.05.2018

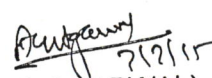
Ref: U.O. No. 01/83/50/845/AM-15/DES-IV/74 dated 5.5.2015

M/s. O.C. Specialties Pvt. Ltd. have submitted present application for the import of raw material against the export of Sodium Bromide Solution (45-47%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Sodium Bromide Solution (45-47%)	1 kg	1. Zinc Bromide LC Brine	0.760 kg.
		2. Sodium Hydroxide Flakes (Caustic Soda)	0.190 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.C. Meena, Dy. DGFT, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/108/2012-CH-II dated 7.7.2015



5/83
184

F. No. 7/60/2017-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Advance authorization no. 0510407143 dated 10-07-2018 for the export of Self Adhesive paper - M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT File. No.01/83/050/360/AM-19/DES-IV DATED 31.07.2018

Taking cue from SION A-2866. The following norms is recommended:

(I) Export product:

	<u>Description of Item</u>	<u>Quantity</u>
	Self Adhesive Paper 155 GSM +/-10%	10000000 Sq.Meter
<u>Import items</u>		
1.	Coated Paper 80 GSM +/-10%	10400000 Sq.Meter
2.	Glassine Paper 57 GSM +/-10%	10400000 Sq.Meter
3.	Solprene – Butadiene – styrene polymer	38804 Kg
4.	Westrez – Rosin ester	85598 Kg

(II) Export product:

	<u>Description of Item</u>	<u>Quantity</u>
	Self Adhesive Film 121 GSM +/-10%	2500000 Sq.Meter
<u>Import items</u>		
5.	Glassine Paper 57 GSM +/-10%	2600000 Sq.Meter
6.	Solprene – Butadiene – styrene polymer	10779 Kg
7.	Westrez – Rosin ester	23777 Kg

(III) Export product:

	<u>Description of Item</u>	<u>Quantity</u>
	Self Adhesive Paper 150 GSM +/-10%	4000000 Sq.Meter
<u>Import items</u>		
8.	Glassine Paper 57 GSM +/-10%	4160000 Sq.Meter
9.	Solprene – Butadiene – styrene polymer	15522 Kg
10.	Westrez – Rosin ester	34239 Kg

(IV) Export product:

	<u>Description of Item</u>	<u>Quantity</u>
	Self Adhesive Paper 151 GSM +/-10%	2000000 Sq.Meter
<u>Import items</u>		
11.	Coated Paper 75 GSM +/-10%	2080000 Sq.Meter
12.	Solprene – Butadiene – styrene polymer	6215 Kg

5/83
184

(V) Export product:

	Description of Item	Quantity
	Self Adhesive Paper 168 GSM +/-10%	1000000 Sq.Meter
Import items		
13.	Coated Paper 80 GSM +/-10%	1040000 Sq.Meter
14.	XPE 1043 – Emulsion	20000 Kg
15.	Glassine Paper 57 GSM +/-10%	1040000 Sq.Meter


(Nand Lal)
Consultant
29.08.2018

DGFT (DES-IV)

